

IN THE COURT OF SH. ASHOK KUMAR, ACMM-2 CUM ACJ,
ROUSE AVENUE COURT COMPLEX, NEW DELHI

CBI Vs. N.S. Bhangoo & Ors.

CC No. 45/2019

U/s 420 r/w 120B IPC

29.08.2020

Present: None.

In view of the directions of Hon'ble High Court of Delhi and Ld. District Judge issued vide order No Power/Gaz/RADC/2020/E-7784-7871 dated 30.07.2020 the application for early hearing of the bail application moved on behalf of applicant/accused Gurmeet Singh has been sent on my e-mail ID from the official e-mail ID of Reader and same is taken up today from my residence.

Be put up for arguments on the aforesaid application on **01.09.2020 at 1.30 pm** physically unless functioning of the court remains suspended in which case same be heard through VC,

Copy of this order be provided to the counsel for accused and Ld. PP for CBI as per the guideline framed by Ld. District Judge through electronic mode/email/WhatsApp if so requested and be also uploaded on the official Website of Delhi District Court. Ahlmad/Asstt. Ahlmad is also directed to take a print out of the ordersheet and tag the same in the judicial file.



(ASHOK KUMAR)
ACMM-2 CUM ACJ,
ROUSE AVENUE COURT,
NEW DELHI-29.08.2020